

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/00579/2014  
Chandigarh, this the 9<sup>th</sup> Day of September, 2015**

**CORAM:** **HON'BLE MRS. RAJWANT SANDHU, MEMBER (A).**  
**HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J).**

Balbir Singh, Casual Labourer son of Shri Bhale Ram resident of House No.163, Lal Kurti Bazar, Ambala Cantt. (Haryana).

**...APPLICANT  
VERSUS**

1. Union of India through the Secretary to Government of India, Ministry of Defence, New Delhi.
2. The Deputy Directorate General of Military Farms, QMG's Branch, Army Head Quarters, Integrated HQ of MOD (Army), Pin 900108 New Delhi.
3. The Director Military Farms, HQ Western Command, Chandimandir-134107.
4. The Officer Incharge, Military Farms, Ambala Cantt.
5. Pawan Kumar son of Sh. Phool Chand Quarter No.30, Military Farms Ambala Cantt.

**...RESPONDENTS**

**Present:** Sh. Gaurav Sethi, counsel for the applicant.  
 Sh. G.S. Sathi, counsel for respondents no.1 to 4.  
 Sh. Sandeep Siwatch, proxy for Sh. Rohit Seth, counsel for respondent no.5.

**ORDER**

**BY HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

1. Learned counsel for the respondents no.2 to 4 seeks to place on record letter no.66025/1/MF/(E)579/MF Amb. Dated 08.09.2015, whereby the claim of the applicant for regularization of his services has been rejected. Copy of this has also been supplied to learned counsel for the applicant.

18 —

19

2. Learned counsel for the applicant states that since the order dated 08.09.2015 has been passed by the respondents, he may be allowed to withdraw the present O.A. with liberty to file afresh impugning the order dated 08.09.2015.

3. Ordered accordingly.

B. A. Agarwal

**(DR. BRAHM A. AGRAWAL)**  
**MEMBER (J)**

Rs. —.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

*Place: Chandigarh.*  
**Dated: 09.09.2015.**

'KR'